

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3833
ANSWERED ON:19.04.2005
IMPORT OF SCRAP
Ahmad Shri Ateeq

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether there is any law for imposing ban on import and use of hazardous scrap in the country;
- (b) if so, the details thereof; and
- (c) if not, the steps taken to enact a law in accordance with the Basel Convention to avoid accidents occurring during the use of scrap?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN)

(a) to (c): The ITC(HS) Classification of Export and Import items, 2004-2009 lays down that imports of hazardous waste into India shall be subject to the provisions of Hazardous Waste (Management and Handling) Amendment Rules, 2003.

Notwithstanding anything contained in ITC (HS) Classifications of Export and Import Items, 2004-2009, import of hazardous waste or substances containing or contaminated with such hazardous wastes as specified in Schedule 8 of Hazardous Wastes (Management and Handling) Amendment Rules, 2003 shall be prohibited.